

National Company Law Tribunal

Allahabad Bench

CP No 95/Alld/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2017

NAME OF THE COMPANY: V.M. Resorts & Restaurant Pvt Ltd.

SECTION OF THE COMPANIES ACT: U/S 241 of the companies Act, 2013

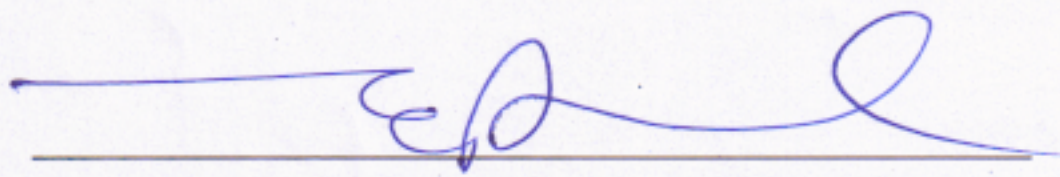
<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

Order Dated 16.03.2017

CP No.95/Alld/2017: M/s V.M. Resorts & Restaurnat Pvt. Ltd.

Advocate Gunjan Goel alongwith C.S. Shiva Nigam appears for the company petitioner they informed that notices to the respondent company have been sent through speed post however, the proof of service is still awaited. Therefore the petitioner is directed either to file affidavit of proof of service by making verification from the website of the India Post about delivery of the notices to the parties, or the petitioner is at also liberty to issue a fresh notice to respondent.

The case is now fixed for appearance of parties and Hearing on 10<sup>th</sup> April, 2017.

  
H.P. CHATURVEDI, MEMBER (JUDICIAL)